FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9lfIFKB3lzRugGYQRl37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9lfIFKB3lzRugGYQRl37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-

Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated)	Quarter Ended Mar 31, 2025 (Audited-Restated)	Quarter Ended June 30, 2024 (Unaudited-Restated)	Year Ended Mar 31, 2025 (Audited-Restated)
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :

The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

www.selanoil.com

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :

a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For Shalimar Wires Industries Limited
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(*Rs in Lakhs*)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park,
6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs**.

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

SELAN EXPLORATION TECHNOLOGY LIMITED

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :

The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

Place : Gurgaon
Date : 12 August, 2025

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(*Rs in Lakhs*)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
   Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited
Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA® ENGLISH OVEN®

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

SHALIMAR WIRES INDUSTRIES LIMITED

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :

a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3IzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3IzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

SI No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :

a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited.
Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99
	- Diluted	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

CREMICA ENGLISH OVEN

MRS. BECTORS FOOD SPECIALITIES LIMITED

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, www.csmia.adaniairports.com and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.
Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.
Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.
The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited
Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN
CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar
Wires Industries Limited
CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/ applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(*Rs in Lakhs*)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN
Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs**.

Chhatrapati Shivaji Maharaj

International Airport, Mumbai
1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited
Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar
Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited.
Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99
	- Diluted	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99

Notes :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

CREMICA ENGLISH OVEN

MRS. BECTORS FOOD SPECIALITIES LIMITED

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:
1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025
[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]
(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025
Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, www.csmia.adaniairports.com and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN
CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated)	Quarter Ended Mar 31, 2025 (Audited-Restated)	Quarter Ended June 30, 2024 (Unaudited-Restated)	Year Ended Mar 31, 2025 (Audited-Restated)
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

Place : Gurgaon
Date : 12 August, 2025
www.selanoil.com
for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025
(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99
	- Diluted	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99

Notes :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

Place : Ghaziabad
Date : 12th Aug 2025
www.salautomotive.in
for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited
Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
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			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025
(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN
Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025
(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025
(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:
1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

SHALIMAR WIRES INDUSTRIES LIMITED

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025
Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited PAN No.: AADCE5366K CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; Tele No. : 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated)	Quarter Ended Mar 31, 2025 (Audited-Restated)	Quarter Ended June 30, 2024 (Unaudited-Restated)	Year Ended Mar 31, 2025 (Audited-Restated)
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :

The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website: www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :

a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For Shalimar Wires Industries Limited
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
   Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

CREMICA ENGLISH OVEN

MRS. BECTORS FOOD SPECIALITIES LIMITED

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, www.csmia.adaniairports.com and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited PAN No.: AADCE5366K CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9lflFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9lflFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(*Rs in Lakhs*)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	Earning Per Share on net profit after tax (Not Annualised)				
	- Basic	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99
	- Diluted	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99

Notes :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:
1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended			Year ended
		30 June 2025 (Reviewed)	31 March 2025 (Audited)	30 June 2024 (Reviewed)	31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

Place : Gurgaon
Date : 12 August, 2025

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For Shalimar Wires Industries Limited
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/ applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended			Year Ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99
	- Diluted	₹ 1.79	₹ 3.44	₹ 6.17	₹ 21.99

Notes :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

CREMICA ENGLISH OVEN

MRS. BECTORS FOOD SPECIALITIES LIMITED

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended			Year ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended			Year ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:
1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, www.csmia.adaniairports.com and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	**1900**

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 30 June 2025 (Reviewed)	Quarter ended 31 March 2025 (Audited)	Quarter ended 30 June 2024 (Reviewed)	Year ended 31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited-Restated	Quarter Ended Mar 31, 2025 (Audited-Restated	Quarter Ended June 30, 2024 (Unaudited-Restated	Year Ended Mar 31, 2025 (Audited-Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

Place : Gurgaon
Date : 12 August, 2025

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

Place : Kolkata
Date : 12th August, 2025

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(Rs in Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 30.06.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :

1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
   Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:

1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs.**

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park, 6th Floor,, Room No: 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited

Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

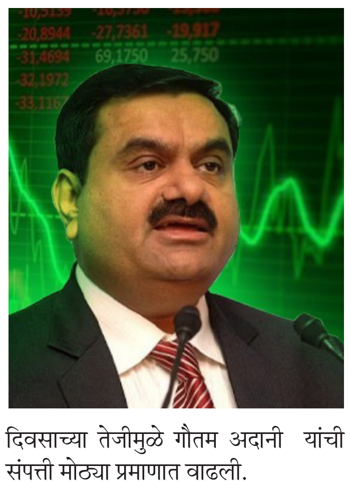
RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQRI37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram

अदानींच्या संपत्तीत एका दिवसात ५० हजार कोटींची वाढ, टॉप-२० श्रीमंतांच्या यादीत पुन्हा स्थान!



नवी दिल्ली, दि. १२ (वृत्तसंस्था) : अमेरिकन गुंतवणूक संशोधन संस्था हिंडेनबर्ग रिसर्चच्या आरोपांमुळे उद्योगपती गौतम अदानी यांचे मोठे आर्थिक नुकसान झाले होते. त्यानंतर अस्थिर शेअर बाजारानेअदानी समूहातील कंपन्यांचे भांडवल अजून कमी झाले होते. मात्र, सलग ६ आठवड्यांच्या घसरणीनंतर, शेअर बाजाराला अखेर दिलासा मिळाला आहे. ८ ऑगस्ट रोजी शेअर बाजारात मोठी तेजी दिसून आली. या दिवशी सेन्सेक्स ७४६.२९ अंकांनी वाढून ८०,६०४.०८ अंकांवर बंद झाला, तर निफ्टी २२१.७५ अंकांच्या वाढीसह २४,५८५.०५ अंकांवर पोहोचला. या तेजीचा सर्वाधिक फायदा उद्योगपती गौतम अदानी आणि मुकेश अंबानी यांना झाला. शेअर बाजारातील या एका दिवसाच्या तेजीमुळे गौतम अदानी यांची संपत्ती मोठ्या प्रमाणात वाढली.

एका दिवसातील कमाई: अदानी यांनी एकाच दिवसात तब्बल ५.७४ अब्ज डॉलर्स (सुमारे ५०,३०२ कोटी रुपये) कमावले.

एकूण संपत्ती: या वाढीमुळे त्यांची एकूण संपत्ती ७९.७ अब्ज डॉलर्स झाली आहे.

ब्लूमबर्ग रँकिंग: या कमाईमुळे ते पुन्हा एकदा ब्लूमबर्ग अब्जाधीश निर्देशांकातील टॉप २० श्रीमंतांच्या यादीत परतले आहेत.

मुकेश अंबानी १८ व्या स्थानावर आहेत. त्यांनीही या तेजीचा फायदा घेत एका दिवसात १.४० अब्ज डॉलर्सची कमाई केली. सध्या त्यांची एकूण संपत्ती ९९.५ अब्ज डॉलर्स आहे. कमाईच्या बाबतीत या दिवशी फक्त इलॉन मस्क हे अदानींपेक्षा पुढे होते. मस्क यांनी ६.६९ अब्ज डॉलर्सची कमाई करून जगातील टॉप २० श्रीमंतांमध्ये आपले पहिले स्थान कायम राखले आहे.

लॅरी एलिसन: ओरॅकलचे संस्थापक लॅरी एलिसन दुसऱ्या स्थानावर आहेत. त्यांची संपत्ती ३.३० अब्ज डॉलर्सने वाढून ३०५ अब्ज डॉलर्सवर पोहोचली.

मार्क झुकरबर्ग: फेसबुकचे सीईओ मार्क झुकरबर्ग तिसऱ्या क्रमांकावर असले तरी, या काळात त्यांना १.१५ अब्ज डॉलर्सचे नुकसान झाले आहे. त्यांची एकूण संपत्ती २६९ अब्ज डॉलर्स आहे. अदानी आणि अंबानी यांच्या व्यतिरिक्त अनेक भारतीय अब्जाधीशांची नावे ब्लूमबर्गच्या यादीत आहेत.

शिव नाडर (HCL): ३५.३ अब्ज डॉलर्ससह ५६ वे स्थान.

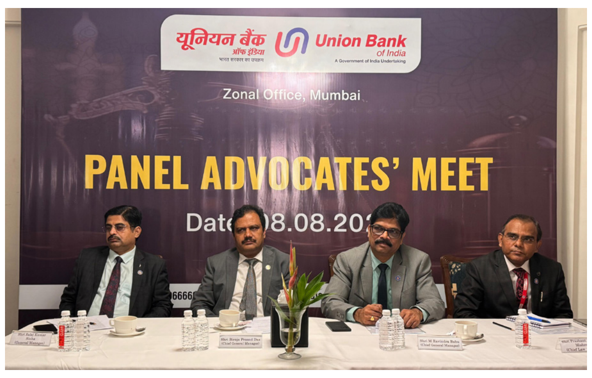
शापूर मिस्त्री: ३२.३ अब्ज डॉलर्ससह ६४ वे स्थान.

सावित्री जिंदाल: ३१.५ अब्ज डॉलर्ससह ६५ वे स्थान.

याशिवाय, सुनील मित्तल, अझीम प्रेमजी, लक्ष्मी मित्तल, दिलीप संघवी, कुमार बिर्ला, राधाकिशन दमानी यांसारखे अनेक भारतीय उद्योगपतीही या यादीत आहेत.

युनियन बँक ऑफ इंडियाचा पॅनेल अॅडव्होकेट्स मेळावा उत्साहात पार

मुंबई, दि. १२ (प्रतिनिधी) : मुंबईतील चर्चगेट येथील द अॅम्बेसेडर हॉटेलमध्ये युनियन बँक ऑफ इंडिया, झोनल ऑफिस मुंबईतर्फे पॅनेल अॅडव्होकेट्स मेळाव्याचे यशस्वी आयोजन करण्यात आले. या मेळाव्यात संपूर्ण झोनमधील पॅनेलवर नोंद असलेल्या शंभराहून अधिक वकिलांचा सहभाग होता.



कार्यक्रमाला मुख्य महाव्यवस्थापक (एसएएमव्ही) केंद्रीय कार्यालयाचे श्री रवींद्र बाबू, मुख्य कायदा अधिकारी (एसएएमव्ही) केंद्रीय कार्यालयाचे श्री प्रशांत कुमार मिश्रा, मुंबई झोनचे मुख्य महाव्यवस्थापक श्री बिराजा प्रसाद दास, उप-झोनल प्रमुख श्री के. नटराज तसेच वरिष्ठ अधिकारी आणि प्रादेशिक प्रमुख उपस्थित होते.

मेळाव्यात कर्ज वसुली न्यायाधिकरण (डीआरटी) आणि राष्ट्रीय कंपनी कायदा न्यायाधिकरण (एनसीएलटी) यांच्यासमोरील प्रकरणे वेगाने हाताळण्यावर भर देण्यात आला. जलद विवाद निराकरणासाठी एनसीएलएटी बेंच वाढविण्याचे महत्त्वही चर्चेत मांडण्यात आले. बँकेच्या कायदेशीर हितांचे रक्षण आणि वसुली यंत्रणा मजबूत करण्यामध्ये पॅनेल अॅडव्होकेट्सची महत्त्वपूर्ण भूमिका असल्याचे सर्व वक्त्यांनी अधोरेखित केले.

श्री रवींद्र बाबू यांनी वकिलांचे कौतुक करताना ते फक्त कायदेशीर प्रतिनिधी नसून बँकेच्या हितांचे रक्षण करणारे धोरणात्मक भागीदार असल्याचे सांगितले. श्री बी.पी. दास यांनी प्रत्येक व्यवहारात ठोस कायदेशीर मते आणि अचूक शीर्षक शोध अहवालाचे महत्त्व स्पष्ट केले. तर श्री मिश्रा यांनी कार्यक्षम कायदेशीर कारवाईमुळे मजबूत वसुली आणि निरोगी बँकिंग संचालनाला चालना मिळते, असे मत व्यक्त केले.

मेळाव्याचा समारोप झोनल ऑफिसचे महाव्यवस्थापक श्री शलज कुमार सिन्हा यांच्या आभारप्रदर्शनाने झाला. त्यांनी बँकेच्या उद्दिष्टांच्या पूर्ततेसाठी वकिलांच्या वचनबद्धतेबद्दल आणि सहकार्याबद्दल विशेष आभार मानले.

THE VICTORIA MILLS LIMITED

Regd. office : Victoria House, Pandurang Budhkar Marg, Lower Parel, Mumbai 400013
CIN : L17110MH1913PLC000357, Tel No. : 24971192/93, Fax No. : 24971194
Email Id : vicmill2013@gmail.com, Website : www.victoriamills.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2025 (Rs.in lakhs)

Particulars	Quarter Ended 30/06/2025	Twelve Months ended 31/03/2025	Quarter Ended 30/06/2024
	Unaudited	Audited	Unaudited
Total Income from operation (Net)	1625.00	2995.00	1420.00
Net Profit /(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	232.35	97.90	140.12
Net Profit /(Loss) for the period before Tax, (after Exceptional and/or Extraordinary Items)	232.35	97.90	140.12
Net Profit /(Loss) for the period after Tax, (after Exceptional and/or Extraordinary Items)	177.35	55.43	110.12
Total Comprehensive Income for the period (Comprising Profit/Loss and Other Comprehensive Income for the period)	555.05	305.78	453.66
Equity share Capital	98.56	98.56	98.56
Reserves (excluding Revaluation Reserves as shown in the Balance sheet of previous year)	-	6472.32	-
Earnings Per Share (of Rs.100/- each) (for continuing and discontinued operations)			
a) Basic	179.94	56.24	111.73
b) Diluted	179.94	56.24	111.73

Note:
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website,www.bseindia.com, and on the Company website,www.victoriamills.in.
The above Unaudited Financial Results for the quarter and three month ended June 30th 2025 have been reviewed by the Audit Committee in its meeting held on August 12th 2025 and approved by the Board of Directors in its meeting held on August 12th 2025. The Statutory Auditors have conducted the Limited Review of the same.

FOR THE VICTORIA MILLS LTD.,
Sd/-
(ADITYA MANGALDAS)
MANAGING DIRECTOR
DIN NO 00032233

Date: 12.08.2025
Place:Mumbai

SVA INDIA LIMITED

CIN: L51909MH1981PLC281775
Reg Off: 162-C, Mittal Tower, 16th Floor, Nariman Point, Mumbai – 400 021
Website: www.svaindia.com Email: info@svaindia.com,
Tel: 91-22-22886789/98 Fax: 91-22-22886855

EXTRACT OF STANDALONE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(Rs. In Lakh Except EPS)

Particulars	Standalone			
	Quarter ended			Year Ended
	30-Jun-25 (Un-audited)	31-Mar-25 (Un-audited)	30-Jun-24 (Un-audited)	31-Mar-25 Audited
Total income from operations (net)	13.27	(16.67)	22.88	223.72
Net Profit / (Loss) for the period before tax (after Extraordinary items)	(49.62)	(64.56)	(0.43)	84.61
Net Profit / (Loss) for the period after tax	(50.17)	(86.48)	(0.42)	62.69
Equity Share Capital	330.26	330.26	330.26	330.26
Other Equity				618.86
Earnings Per Share (before extraordinary items)				
Basic & Diluted:	(1.52)	(2.62)	(0.01)	1.90

EXTRACT OF CONSOLIDATED STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(Rs. In Lakh Except EPS)

Particulars	Consolidated			
	Quarter ended			Year Ended
	30-Jun-25 (Un-audited)	31-Mar-25 (Un-audited)	30-Jun-24 (Un-audited)	31-Mar-25 Audited
Total income from operations (net)	13.27	(16.67)	22.88	223.72
Net Profit / (Loss) for the period before tax (after Extraordinary items)	(49.62)	(64.56)	(0.43)	84.61
Net Profit / (Loss) for the period after tax	(50.17)	(86.48)	(0.42)	62.69
Equity Share Capital	330.26	330.26	330.26	330.26
Other Equity				618.86
Earnings Per Share (before extraordinary items)				
Basic & Diluted:	(1.52)	(2.62)	(0.01)	1.90

The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended on June 30, 2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the quarter ended on June 30, 2025, are available on the Stock Exchange's websites: www.bseindia.com and on the Company's website: www.svaindia.com

By order of the Board
For **SVA India Limited**
Sd/-
(Abhinav Gupta)
Director
DIN: 02313375

Date: August 12, 2025
Place: Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

रिजनल स्ट्रेस्ड असेट रिकव्हरी ब्रान्च, एमएमडब्ल्यूआर, ६ वा मजला, बडोदा हाउस, दिवान शॉपिंग सेंटरच्या मागे, एसव्ही रोड, जोगेश्वरी (प.) मुंबई-४०० १०२,
ईमेल : sarmmw@bankofbaroda.co.in

सीक्युरिटायझेशन अॅन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शीअल असेट्स अॅन्ड एन्फोर्समेंट ऑफ सीक्युरिटी इंटरेस्ट अॅक्ट, २००२ सहवाचन सीक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम २००२ च्या नियम ६ (२) आणि ८ (६) च्या तरतुदी सहवाचन स्थावर मालमत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना

याद्वारे सर्वसाधारणपणे जनतेला आणि विशेषतः कर्जदार, गहाणवटदार आणि हमीदार यांना सूचना देण्यात येते की सुरक्षित कर्जदाराकडे गहाणखत/चार्ज केलेली खाली वर्णन केलेली स्थावर मालमत्ता, ज्याचा ताबा बँक ऑफ बडोदाच्या अधिकृत अधिकाऱ्याने, सुरक्षित कर्जदाराने घेतला आहे, ती जसे आहे तिथे आहे, जसे आहे जे आहे आणि खाली नमूद केलेल्या खात्यांमध्ये देय रकमेच्या वसुलीसाठी जे काही आधार असेल ते या आधारावर विकली जाईल. कर्जदार/गहाणवटदार/ हमीदार/ प्रतिभूत मालमत्ता/ थकबाकी/ राखीव मूल्य/ ई-लिलाव तारीख व वेळ व इरठे व बोली विस्तार रक्कम यांचे तपशील खाली नमूद केले आहेत –

अनु. क्र.	कर्जदार/ हमीदार/ गहाणवटदार यांचे नाव व पत्ता	स्थावर मालमत्तेचे विवरण व ज्ञात अडथळे, जर काही असल्यास	एकूण थकबाकी	ई-लिलाव तारीख व वेळ	१. राखीव किंमत आणि (२) ईएमडी (३) बोली विस्तार रक्कम (रु. लाखांमध्ये)	ताब्यात घेण्याची स्थिती (रचनात्मक/ भौतिक)	मालमत्ता तपासणी तारीख
१.	मेसर्स. आश्का एक्झिम इमारत क्रमांक बी, युनिट क्रमांक २३८, लँड मार्क एम्पायर, सारोली कडोरा रोड, सुरत-३९५०१११. १. श्री. रोहित कुमार पटेल, मेसर्स दर्शन टेक्सटाईल्सचे मालक (भागीदार, गहाणवटदार आणि हमीदार) बी-१६३, हरिओम बंगले, रुंधनाथ मंदिराजवळ, दुमास रोड, सुरत २. श्री मनीष एस शाह (भागीदार आणि हमीदार) ए-१००२, राजहंस विंग्स, बी/एस नवीन एपी सावनी स्कूल पालनपूर, कॅनॉल रोड, सुरत-३९५००९	गौरव म्हणून ओळखल्या जाणाऱ्या इमारतीत ४४.८८ चौ.मी. कार्पेट क्षेत्रासह, दहाव्या मजल्यावर फ्लॅट क्रमांक १००६ असलेल्या इमारत क्रमांक ५, घोडबंदर, मीरा रोड (पूर्व), तालुका आणि जिल्हा ठाणे-४०११०७ येथे स्थित, सर्वेक्षण क्रमांक ८७,८८,१०५, हिस्सा क्रमांक २, १सी,२ असलेली, घोडबंदर, मीरा रोड (पूर्व), तालुका आणि जिल्हा ठाणे येथील महसूल गावात आहे. (गहाणखत: श्री रोहितकुमार एन. पटेल, मेसर्स दर्शन टेक्सटाईल्सचे मालक)	रु. ५०१.३६ लाख ३१.०८.२०१९ नुसार अधिक अलागू व्याज व अन्य प्रभारित खर्च	३०.०८.२०२५ रोजी १४.०० ते १८.००	१. ४०.१० २. ४.०१ ३. ०.२५	प्रत्यक्ष	२०.०८.२०२५
२.	मेसर्स फ्रँक डायलिसिस सेंटर प्रोप्रा. : कु. फहिदा नुझहत अन्सारी डॉ. राशीद अख्तार रब्बानी रियाझुद्दीन अन्सारी (हमीदार) पत्ता : फ्रँक हॉस्पिटल, ६०३/१, खदान रोड, पहिला मजला, समोर. गुप्ता ट्रान्सपोर्ट, आस बीबी, कल्याण रोड, भिवंडी-४२१३०२	कुंगले अपार्टमेंट म्हणून ओळखल्या जाणाऱ्या आरसीसी इमारतीच्या तळमजल्यावर ३०८.०० चौरस फूट बांधकाम क्षेत्रफळ असलेले व्यावसायिक दुकान क्रमांक १, नगरपालिका घर क्रमांक १४८२, सर्वेक्षण क्रमांक २७ए, २८ए आणि ३०/५, प्लॉट क्रमांक १२ असलेले, नवीन कणेरी गाव भिवंडी येथे स्थित, जिल्हा-ठाणे-४२१३०२ (डॉ राशीद अख्तर रब्बानी रियाजुद्दीन अन्सारी यांच्याद्वारे गहाण)	रु. १४३.४४ लाख + ३१.०८.२०२४ पासून त्यावरील लागू न केलेले व्याज आणि इतर शुल्क	३०-०८-२०२५ दुपारी २:०० ते संध्याकाळी ६:००	१) रु. १५.६० २) रु. १.५६ ३) रु. ०.२५	प्रत्यक्ष	२०-०८-२०२५
३.	**मे. नामदेव टेक्सटाईल्स** प्रोप्रायटर : श्री. नामदेव संपत बोरकर, एच. क्र. १४२८/०, नवगाव-१, बबिता कंपाउंड कल्याण भिवंडी ठाणे ४२१ ३०२. **रहिवासी पत्ता :** एच. क्र. १००५, कृष्णा हौसिंग सोसायटी, सुभाष नगर, कल्याण, भिवंडी, ठाणे-४२१ ३०२ **श्रीम. सविता नामदेव बोरकर (हमीदार)** एच. क्र. १००५, कृष्णा हौसिंग सोसायटी, सुभाष नगर, कल्याण, भिवंडी, ठाणे-४२१ ३०२	कल्याण रोडजवळ, टेमघर गाव, भिवंडी, जिल्हा ठाणे -४२१३०२ येथील सर्व्हे क्रमांक १३, हिस्सा क्रमांक २, ओम साई कंपाउंड येथे १८६.७१ चौ.मी. क्षेत्रफळ असलेल्या भूखंड क्रमांक ५ वरील औद्योगिक जमीन आणि इमारत. (सविता नामदेव बोरकर यांनी गहाण ठेवलेले)	२४-०२-२०२४ रोजी रु. १८७.२८ लाख आणि त्यावरील अप्रयुक्त व्याज आणि इतर शुल्क.	३०-०८-२०२५ दुपारी २:०० ते संध्याकाळी ६:००	१) २९.०० २) २.९० ३) ०.२५	प्रत्यक्ष	२५-०८-२०२५
४.	**मे. रमेश कुमार अँड सन्स प्रोप: श्रीमती चित्रलेखा रमेश पुरोहित** युनिट नंबर २, तारे कंपाऊंड, कृष्णा हॉटेलजवळ, दहिसर चेक नाका, वेस्टर्न एक्सप्रेस हायवे, दहिसर पूर्व, मुंबई-४०००६१ तसेच येथे: दुकान क्रमांक १६, आदित्य बिल्डिंग जहांगीद होम प्लेझंट पार्क रोड, विजय पार्क, मीरा रोड पूर्व, ठाणे-४०११०७ **सौ. चित्रलेखा रमेश पुरोहित (मालक)** सी-६४, ४०२, शिव चंदन सीएचएसएल, सेक्टर-९, पुत्रेश्वर मंदिरासमोर, शांती नगर, मीरा रोड पूर्व, ठाणे-४०११०७ **श्री. नटवर नरभेराम पुरोहित (जामीनदार)** फ्लॅट क्रमांक ७०१, नेहा को-ऑप हाऊसिंग सोसायटी, एसव्ही रोडच्या बाहेर, दहिसर पूर्व. मुंबई-४०००६८ **तसेच येथे :** शॉप क्र. बी-४, साई शक्ती सीएचएस लि., हरिशंकर जोशी मार्ग, म्युनिसिपल शाळेसमोर, दहिसर पूर्व, मुंबई-४०००६८	इंलोटस प्राईड म्हणून ओळखल्या जाणाऱ्या इमारतीतील चौथ्या मजल्यावरील युनिट क्रमांक ४०२ असलेल्या सर्व व्यावसायिक परिसराचे मोजमाप क्षेत्रफळ ६३० चौरस फूट आहे आणि ते ५८.५२ चौरस मीटरच्या समतुल्य आहे. सी.टी.एस. क्रमांक १३११, सर्वेक्षण असलेल्या जमिनीच्या भूखंडावर बांधलेले बांधकामक्रमांक २७१/६, हिस्सा क्रमांक २ गाव- विले पार्ले (प), तालुका अंधेरी, वल्लभभाई पटेल रोड येथे स्थित, रेल्वे लेव्हल क्रॉसिंग जवळ, विले पार्ले (प), जिल्हा मुंबई-४०००५६. मुंबई महानगरपालिकेच्या हद्दीत, नोंदणी जिल्ह्यात, उप-नोंदणी जिल्हा: मुंबई (नटवर नरभेराम पुरोहित यांच्याकडून गहाण)	रु. १०१.७९ लाख ३१.१०.२०१९ पासून + अलागू व्याज व अन्य प्रभार त्यावरील	३०.०८.२०२५ रोजी १४.०० ते १८.०० पर्यंत	१. रु. १३७.०० २. रु. १३.७० ३. रु. ०.२५	प्रत्यक्ष	२५.०८.२०२५
५	**श्री. संतोष भगवान गजभरे – कर्जदार आणि गहाणवटदार श्रीम. श्रीमती कविता संतोष गजभरे – सह-कर्जदार आणि गहाणखतदार** खोली क्रमांक ८, गणराज कॉलनी, बी-विंग, आशालेपाडा, आशा निवास समोर, उल्हासनगर-४, जिल्हा-ठाणे, ठाणे-४२१००४	फ्लॅट क्रमांक ६०१, सहावा मजला, भीमा हेरिटेज, ए-विंग, श्रीराम नगर, उल्हासनगर-०४, जिल्हा ठाणे-४२१००४. (क्षेत्रफळ ५५० चौरस फूट बांधलेले). (श्री. संतोष भगवान गजभरे आणि श्रीमती कविता संतोष गजभरे यांनी गहाण ठेवलेले)	रु. २३.४१ लाख ३१.०३.२०२१ अनुसार + अलागू व्याज व अन्य प्रभार त्यावरील	३०.०८.२०२५ रोजी १४.०० ते १८.००	१. रु. १२.४० २. रु. १.२४ ३. रु. ०.२५	प्रत्यक्ष	२६.०८.२०२५
६.	**श्री. शैलेंद्रकुमार आर. चौरसिया (कर्जदार आणि गहाणखत) श्रीमती लक्ष्मीदेवी एस. चौरसिया (सह-कर्जदार व गहाणवटदार)** २९४, फ्लॅट क्रमांक २०१, दुसरा मजला, भंडारी कंपाउंड रोड, नारपोली, भिवंडी विद्याश्रम, भिवंडी ठाणे, महाराष्ट्र-४२१३०२	दुसऱ्या मजल्यावर, इमारत क्रमांक २ वर, लोटस असे नाव असलेले ३९.४२ चौ. मीटर क्षेत्रफळ असलेले फ्लॅट क्रमांक २०४, गार्डन सिटी म्हणून ओळखल्या जाणाऱ्या इमारतीच्या संकुलात ४२४.१८ चौ.फूट इतके कार्पेट क्षेत्रफळ असलेले सुवे क्रमांक १, हिस्सा क्रमांक २ हे ठाणे जिल्ह्यातील भिवंडी तालुक्यातील नारपोली गावात स्थित आहे. (श्री. शैलेंद्र कुमार चौरसिया आणि श्रीमती लक्ष्मीदेवी एस. चौरसिया यांनी गहाण ठेवलेले)	रु. २५.४७ लाख दि. ३१.०७.२०२४ अनुसार अधिक अलागू व्याज व अन्य प्रभार त्यावरील	३०.०८.२०२५ रोजी १४.०० ते १८.००	१. १८.२५ २. १.८२ ३. ०.२५	प्रत्यक्ष	२५.०८.२०२५
७	**मेसर्स एसएलके सिंथेटिक्स लिमिटेड** १ ला मजला, सिएमा बिल्डींग, ८/४ रेस कोर्स, थॉमस पार्क, कोईंबतूर, तमिळनाडू ६४१ ०१८ तसेच ५, चतुर्भुज जीवनदास हाउस, २ रा मजला, २८५/२८७ प्रिंसेस स्ट्रीट, मुंबई ४०० ००२. त्यांचे संचालक यांच्याद्वारे **१. श्री. राजेंद्र कुमार कनोडिया (संचालक व हमीदार) २. श्रीम. माधुदेवी कनोडिया (संचालक व हमीदार)** डीपीएफ लेन, भरतथीयार रोड, पप्पानाईकेन पलयाम, कोईंबतूर तमिळनाडू ६४१ ०३७ तसेच फ्लॅट क्र. ४००१, ४० वा मजला, सी विंग, लोढा बेलीसीमो, एन एम जोशी मार्ग, अपोलो मिल्स कंपाउंड, मुंबई ४०० ०११. **३. शोभादेवी संतोषी कनोडिया (हमीदार)** फ्लॅट क्र. ११, इमारत क्र. २, कल्पतरू पिनॅकल, गोरेगाव पश्चिम, मुंबई ४०० १०४	गौतम टेक्सटाईल म्हणून ओळखल्या जाणाऱ्या कमर्शियल कॉम्प्लेक्सच्या तिसऱ्या मजल्यावरील कमर्शियल दुकान क्रमांक ३००१, ३००२ आणि ३००३, ३ रा मजला, कमर्शिअल कॉम्प्लेक्स म्हणून अंतिम प्लॉट क्र. १०, टीपी स्कीम क्र. ७ (अंजना) शहर सर्व्हे क्र. १५१८, १५१९, १५२० विभाग उमरवाडा येथील उमरवाडा येथील शहर सुरत तालुका शहर (छोरयासी) जिल्हा सुरत (मोज. १६० चौ. फूट चटई क्षेत्रफळ प्रत्येकी) श्रीम. मधू देवी कनोडिया यांच्या नावे. (गहाणवटदार श्रीम. मधू देवी कनोडिया)	रु. २४७.०२ लाख ३१.०३.२०२१ अनुसार + अलागू व्याज व अन्य प्रभार त्यावरील	३०.०८.२०२५ रोजी १४.०० ते १८.००	१. ४५.६० २. ४.५६ ३. ०.२५	प्रत्यक्ष	२०.०८.२०२५
८.	**मे. व्हीबेरा टेक्नोलॉजीस त्यांचे संचालक यांच्याद्वारे प्रतिनिधी १. श्री. सुमीत सुरेंद्र आचार्य २. श्री. प्रसाद अशोक गुजार** ए विंग, युरेका टॉवर, ५ वा मजला, टोयोटा शोरूमजवळ, माईंडस्पेस, मालाड (प) मुंबई ४०० ०६४ (कर्जदार) **१. श्री. सुमीत सुरेंद्र आचार्य (संचालक व हमीदार)** ए/१०१, गंगा ज्योती सीएचएस लि., बांगूर नगर गोरेगाव पश्चिम, मुंबई ४०० १०१. **२. श्री. प्रसाद अशोक गुजारे (संचालक व हमीदार)** घर क्र. ६३४/८, विनोद रेडीमेड स्टोअर्सच्या मागे, गंगा रोड, शाहापूर ठाणे ४२१ ६०१. **३. अशोक चिंतामण गुजारे (हमीदार) ४. श्री. चिंतामणी कल्लप्पा भिसे (हमीदार) ५. श्रीम. विद्या चिंतामणी भिसे (हमीदार)** ए विंग, युरेका टॉवर, ५ वा मजला, टोयोटा शोरूमजवळ, माईंडस्पेस, मालाड (प) मुंबई ४०० ०६४	फ्लॅट क्रमांक १०१, कार्पेट क्षेत्रफळ ९१० चौरस फूट पहिला मजला, इमारत नावे गंगा म्हणून राम बाग येथील सीटीएस क्र. ३७५, एकूण क्षेत्रफळ ७०८४ चौ. मीटर मौजे शहापूर, तालुका शहापूर ठाणे जिल्हा. (गहाणवटदार श्री. चिंतामणी कल्लपा भिसे व श्रीम. विद्या चिंतामणी भिसे)	३१-०३-२०२१ रोजी २२१.३२ लाख रुपये + त्यावरील लागू न केलेले व्याज आणि इतर शुल्क	३०-०८-२०२५ दुपारी २:०० ते संध्याकाळी ६:००	(१) रु. १७.२० (२) रु. १.७२ (३) रु. ०.२५	प्रत्यक्ष	२५-०८-२०२५

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तारीख: ११.०८.२०२५
ठिकाण: मुंबई

सही/–
अधिकृत अधिकारी
बँक ऑफ बडोदा

ईस्क्वायर मनी गॅरन्टीज लिमिटेड

नोदणीकृत कार्यालय : ए-२०१, २ रा मजला, नवनीलम प्रीमायसेस सीएचएस, १०८, डॉ. आर जी थडानी मार्ग, पोद्दार हॉस्पिटल, वरळी, मुंबई शहर, महाराष्ट्र ४०० ०१८.
सीआयएन : L51900MH1985PLC036946 दूर. +९१ ९१६७३४६८८९
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दि. ३० जून, २०२५ रोजी संपलेल्या पहिल्या तिमाही अखेरकरिता स्थायी अलखेपारीक्षित वित्तीय अहवालाचा सारांश

आकडेवारी लाखात (रु.)

विवरण	स्थायी आकडेवारी		
	तीन महिने अखेर (अलेखापरिक्षीत) ३०.०६.२०२५	तीन महिने अखेर (अलेखापरिक्षीत) ३०.०६.२०२४	वर्ष अखेर (लेखापरिक्षीत) ३१.०३.२०२५
कार्यचलनातून एकूण महसूल (निव्वळ)	१.९५५	२.६२५	८.४०७
कालावधीकरिता निव्वळ नफा/ (तोटा) (कर, अतिरिक्त व/वा अतिविशेष बाबीपूर्व)	-०.९०६	०.६२१	-२.९९९
कर पूर्व कालावधीकरिता निव्वळ नफा/ (तोटा) (अतिरिक्त व/ वा अतिविशेष बाबीपश्चात)	-०.९०६	०.६२१	-२.९९९
कर पश्चात कालावधीकरिता निव्वळ नफा/ (तोटा) (अतिरिक्त व/वा अतिविशेष बाबीपश्चात)	-०.९०६	०.६२१	-२.९९९
कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न (कालावधीकरिता समाविष्ट नफा/(तोटा) (कर पश्चात) व अन्य सर्वसमावेशक उत्पन्न (कर पश्चात)	-०.९०६	०.६२१	-२.९९९
समभाग भाग भांडवल	२२०.५	२२०.५	२२०.५
राखीव (मूल्यांकन राखीव वगळता)			२५७.३४
उत्पन्न प्रति शेअर्स इक्विटी (रु. १०/– प्रत्येकी) (चालू व खंडित कार्यचलनाकरिता)			
ए) सौम्य	–	०.०३	–
बी) विभाजीत	–	०.०३	–

टिप:
१. वरील अहवाल सोमवार दि. ११ ऑगस्ट, २०२५ रोजी आयोजित संचालक मंडळाच्या सभेद्वारे लेखा समितीद्वारे मर्यादित अहवालीत आहे.
२. वरील हे सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन २०१५ च्या विनियम ३३ अंतर्गत स्टॉक एक्सचेजेससह तिमाही अखेरकरिता स्थायी अलेखापरीक्षित स्थायी वित्तीय अहवाल स्टॉक एक्सचेजची वेबसाइट www.bseindia.com व कंपनीची वेबसाइट https://esquiremoneyguarantees.com वर उपलब्ध आहे.
३. वरील अहवाल कंपनीज (भारतीय लेखा अहवाल) नियम, २०१५ (आयएनडी एएस) विहित अनुसार कंपनी कायदा, २०१३ च्या अनुच्छेद १३३ अंतर्गत व कंपनी (भारतीय लेखा अहवाल) नियम २०१५ व कंपनीज (भारतीय लेखा अहवाल) नियम, २०१६ सुधारित अनुपालन नियम ३ सहवाचन तयार केला आहे.

ईस्क्वायर मनी गॅरन्टीज लिमिटेडकरिता
सही/–
मनोज चंदेर पांडे
व्यवस्थापकीय संचालक
डीआयएन : ०५२६११८३

दि. ११ ऑगस्ट, २०२५
ठिकाण : मुंबई

फॉर्म जी
एस्सेल हायवेज लिमिटेड यांच्याकरिता
स्वारस्यांची अभिव्यक्ती आमंत्रण
पॅन इंडिया आधारावर त्यांचे सबसायडरीज मार्फत रोड प्रोजेक्ट्समध्ये कार्यचलन

(भारतीय दिवाळखोरी व कर्जबाजारीपणा (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अंतर्गत)

संबंधित विवरण

१	कॉर्पोरेट ऋणकोचे नाव तसेच पॅन व सीआयएन/एलएलपी क्र.	एस्सेल हायवेज लिमिटेड पॅन क्र. : एएडीसीई५३६६के सीआयएन : U45200MH2013PLC274877
२	नोंदणीकृत कार्यालयाचा पत्ता :	५१३/ए, ५ वा मजला, कोहिनूर सिटी, किरोळ रोड, कुर्ला (पश्चिम) मुंबई शहर, मुंबई महाराष्ट्र, भारत ४०० ०७०
३	वेबसाइटचे यूआरएल	उपलब्ध नाही
४	निश्चित मालमत्ता असलेल्या जेथे मेजोरिटी तपशील उपलब्ध आहे :	१. ५१३/ए, ५ वा मजला, कोहिनूर सिटी, किरोळ रोड, कुर्ला (पश्चिम) मुंबई शहर, मुंबई महाराष्ट्र, भारत ४०० ०७०. २. ६ वा मजला, प्लॉट क्र. १९ व २०, फिल्म सिटी, सेक्टर १६ए, गौतम बुद्ध नगर, नॉयडा, उत्तर प्रदेश, भारत २०१ ३०१.
५	मुख्य प्रोडक्ट्स/ सर्व्हिसेसचे प्रतिष्ठापित क्षमता	कॉर्पोरेट ऋणकोचे मुख्य संदर्भ कन्सीव्ह, प्लॅन, कोलॅबोरेट, सर्व्हे, स्टडी व सर्व स्टेप्स, प्रक्रिया, उपलब्ध वा प्रदानित तांत्रिकी, सर्व प्रक्रिया यांच्यासह सर्व प्रकारचे रोड प्रोजेक्ट, सुविधा वा कार्य व वित्तीय सर्व रोड प्रोजेक्ट्स.
६	मुख्य प्रोडक्ट्स/ गत वित्तीय वर्षामध्ये विक्री केलेल्या सर्व्हिसेसची मात्रा व मूल्य	शून्य
७	कर्मचारी/कामगार यांची संख्या	शून्य
८	गत उपलब्ध वित्तीय अहवालासह पुढील तपशील (अनुसूचीसह) दोन वर्षाकरिता, धनकोची सूची यूआरएल उपलब्ध	लेखापरीक्षित वित्तीय अहवाल वित्तीय वर्ष २०२३-२४ दिवाळखोरी ठराव दिनांक २८.०२.२०२५ रोजी अनुसार तरतूद वित्तीय अहवाल. वित्तीय वर्ष २०२४-२५ करिता तरतूद वित्तीय अहवाल https://drive.google.com/drive/ folders/1aEHMzuhsJqX9IFIFKB3IzRugGYQRI37b?usp=drive_link ईमेल cirp.essel@resurgentrpl.com वर पाठवून प्राप्त करता येईल.
९	यूआरएल वर उपलब्ध असलेल्या कोडच्या अनुच्छेद २५(२)(एच) अंतर्गत ठराव अर्जदारांकरिता पात्रता	https://drive.google.com/drive/folders/1aEHMzuhsJqX9IFIFKB3IzRugGYQRI37b?usp=drive_link B©ob cirp.essel@resurgentrpl.com वर पाठवून प्राप्त करता येईल.
१०	स्वारस्यांची अभिव्यक्ती स्विकृतीकरिता अंतिम तारीख	२८.०८.२०२५
११	प्रस्तावित ठराव अर्जदारांच्या तरतूदीकरिता जारी करण्याची तारीख :	०४.०९.२०२५
१२	तरतूद सूची आक्षेपांची सादरीकरणाची अंतिम तारीख	०९.०९.२०२५
१३	प्रस्तावित ठराव अर्जदारांच्या अंतिम सूची जारी करण्याची तारीख	१२.०९.२०२५
१४	प्रस्तावित ठराव अर्जदारांचे ठराव आराखडे करण्याकरिता उपक्रमांचे अंशदान, मूल्यांकन मॅट्रीक्स व विनंती जारी करण्याची तारीख	१२.०९.२०२५
१५	ठराव आराखडा सादरीकरणाची अंतिम तारीख	१३.१०.२०२५
१६	स्वारस्यांची अभिव्यक्ती सादरीकणाची प्रक्रिया ईमेल आयडी	cirp.essel@resurgentrpl.com

सही/–
सुधीर चंडी – प्राधिकृत स्वाक्षरीकर्ता
रिसर्जेंट रिझॉल्युशन प्रोफेशनल्स एलएलपी
एस्सेल हायवेज लिमिटेड यांच्या सीआयआरपीमध्ये ठराव विशेषज्ञ
आयबीबीआय नोंदणीकरण क्र. : आयबीबीआय/आयपीई-००८४/१पीए-३/२०२२-२३/५००१८
एएफए वैधता : ३१ डिसेंबर, २०२५
दूर. ९९११३०८१२३
ईमेल आयडी : cirp.essel@resurgentrpl.com

दिनांक : १३.०८.२०२५
ठिकाण : गुरुग्राम

सूचना

माझ्या अशिल **श्रीमती अनिता राजेश दमानी** यांनी महसूल गाव, एकसर, तालुका बोरिवली मुंबई उपनगर जिल्ह्यातील सी.टी.एस. क्रमांक १७२३ए धारक जमिनीवर बांधकामीत योगी नगर, एकसर रोड, बोरिवली (पश्चिम), मुंबई ४०० ०९२ येथे स्थित **''योगी आश्रम को ऑपरेटिव्ह हाउसिंग सोसायटी लिमिटेड''** म्हणून ओळखल्या जाणाऱ्या सोसायटीमध्ये, ''डी-२६'' या इमारतीत, चौथ्या मजल्यावर, ए विंगमध्ये, **फ्लॅट क्रमांक ४०१,** मोजमापीत ५०० चौरस फूट बिल्ट अप क्षेत्र, सह शेअर प्रमाणपत्र क्रमांक २५ (विभिन्न क्रमांक २२१ ते २२५) अंतर्गत जारी केलेल्या सोसायटीचे ५ सममाग शेअर्स हे श्रीमती अपर्णा श्याम मेहता आणि श्री. श्याम हर्षदराय मेहता यांच्याकडून दिनांक २१.०७.२००९ रोजीचा दस्तऐवज क्रमांक बीडीआर-२/५९८९ अन्वये घोषणा विलेखा अंतर्गत नोंदणीकृत ०२.०६.२००३ रोजीच्या विक्रीकरिताच्या कराराद्वारे खरेदी केला होता. कागदपत्रांचा अभ्यास करताना असे आढळून आले की, मे. विजय नगर कॉर्पोरेशन ऑफ बॉम्बे आणि जुझर एफ मुर्गा आणि श्रीमती मुनिरा जे मुर्गा यांच्यातील २७.०४.१९८३ रोजी झालेला पहिला करारनामा हरवला/गहाळ झाला आहे. माझ्या अशिलांनी याद्वारे जनतेला ही जाहीर सूचना दिली आहे की, जर कोणत्याही व्यक्ती/संस्था/शासकीय/निमशासकीय व्यक्तीचा वरील फ्लॅटवर कोणताही दावा असेल, तर ते या सूचना प्रकाशित झाल्यापासून ७ (सात) दिवसांच्या आत सहाय्यक कागदपत्रांसह लेखी स्वरूपात त्यांचा दावा निम्नस्वाक्षरीकर्त्यांकडे दाखल करू शकतात, त्यानंतर कोणताही दावा/तक्रारी विचारात घेतली जाणार नाही.

सही/-
वकील विष्णु सुभाष मेनन३/२ लिलीया नगर, गोरेगाव (पश्चिम) मुंबई४०० १०४

तारीख: १३.०८.२०२५
ठिकाण: मुंबई

सूचना

आमचे अशिल, **मोहम्मद आशिक अली तेहजीब आलम कुरेशी, यांनी नया नगर, मीरा रोड (पूर्व), जिल्हा: ठाणे – ४०११०७ येथे स्थित खादिजा को ऑप. हाऊ सोसायटी लिमिटेड** या नावाने ओळखल्या जाणाऱ्या सोसायटीच्या खादिजा अपार्टमेंट या इमारतीतील तिसऱ्या मजल्यावरील फ्लॅट क्रमांक ३०४(यापुढे सदर फ्लॅट म्हणून संदर्भित) च्या संदर्भात तमाम जनतेला याद्वारे सूचना दिली आहे.

सदर फ्लॅट कुलसुम बेगम यांनी **श्री. इसिडोर डिसूझा, अँथनी फिलिप डिसूझा** यांचा मुलगा यांच्याकडून दस्तऐवज क्रमांक **टीएनएन-७-७२१०-२००९** अंतर्गत **२२/१२/२००९** रोजीच्या घोषणापत्रासह **१७/०९/२००२** रोजीच्या विक्रीसाठी नोंदणीकृत कराराद्वारे खरेदी केला होता.

ज्याअर्थी **कुलसुम बेगम** यांचे **२७/१२/२०१८** रोजी निधन झाले असून तिचा **पती तहजीब आलम कुरेशी २२/०४/२०१८ रोजी मरण पावले, त्यांच्या पश्चात १ मोहम्मद शराफत तहजीब आलम कुरेशी (मुलगा) २ फराशत इश्तियाक कुरेशी (मुलगी) तेहजीब आलम कुरेशी (मुलगी) ४ मोहम्मद. आशिक अली तहजीब आलम कुरेशी (मुलगा)** हे त्यांचे कायदेशीर वारस आहेत.

ज्याअर्थी वारस **१ मोहम्मद शराफत तेहजीब आलम कुरेशी (मुलगा) २ फरशत इश्तियाक कुरेशी (मुलगी) ३ मोहम्मद अशरफ तेहजीब आलम कुरेशी (मुलगा)** यांनी **२०/०६/२०२४** रोजी नोंदणी क्रमांक **टीएनएन-१०-११३९८-२०२४** धारक सोडून दिल्याच्या विलेखाद्वारे **मोहम्मद आशिक अली तेहजीब आलम कुरेशी** यांच्या नावे सदर फ्लॅटवरील त्यांचा हक्क, नामाधिकार आणि हितसंबंध सोडले आहेत. यामुळे मोहम्मद आशिक अली तेहजीब आलम कुरेशी हे सदर फ्लॅटचे पूर्ण मालक आहेत.

आमच्या आशिलांनी या प्रकाशनाद्वारे तमाम जनतेला कळवले आहे की जर कोणत्याही व्यक्तीचे सदर फ्लॅट आणि/किंवा शेअर्स किंवा त्याच्या कोणत्याही भागावर वारसा, शेअर, विक्री, खरेदी, गहाण, भाडेपट्टा, धारणाधिकार, परवाना, भेट, जप्ती किंवा कोणत्याही प्रकारे किंवा अन्यथा कोणतेही दावे किंवा हक्क, नामाधिकार, हितसंबंध असतील तर त्यांनी या सूचनेचे प्रकाशन झाल्यापासून १५ (पंधरा) दिवसांच्या आत खाली नमूद केलेल्या पत्त्यावर आमच्या कार्यालयात त्यांचे संबंधित दावे दाखल करावेत, अन्यथा अशा व्यक्तीचे दावे, जर असतील तर, त्यागीत आणि/किंवा परित्यागीत मानले जातील आणि

(राजेंद्र सिंग राजपुरोहित)
वकील उच्च न्यायालय, मुंबई
दुकान क्र. ९, अस्मिता ओरिएंट सीएचएस लि., अस्मिता क्लब जवळ, मीरा रोड (पू), ठाणे: ४०११०७

OXYZO Financial Services Limited

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174

Extract of Standalone Financial Results for the Quarter ended 30 June 2025

[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]

(All amounts in Rupees lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended			Year ended
		30 June 2025 (Reviewed)	31 March 2025 (Audited)	30 June 2024 (Reviewed)	31 March 2025 (Audited)
1	Total Income from Operations	33,924.18	31,950.57	25,297.36	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,841.13	10,621.91	11,185.85	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,798.78	7,887.88	8,453.86	32,857.11
5	Total comprehensive income for the period	8,765.94	7,483.69	8,447.53	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,367.86	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	2,94,398.32	2,85,515.62	2,60,790.65	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,01,241.17	2,92,321.77	2,67,596.80	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	5,83,182.55	6,02,751.81	4,80,976.92	6,02,751.81
12	Debt Equity Ratio	1.94	2.06	1.80	2.06
13	Earnings per share (nominal value of share Rs. 10 each):				
	Basic (in Rupees)	12.86	11.59	12.42	48.28
	Diluted (in Rupees)	12.07	10.84	11.70	45.17

Note:

a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and can be accessed on the website.

c) The above standalone financial results ('the statement') for the quarter ended 30 June 2025 have been reviewed by the Audit Committee at its meeting held on 11 August 2025 and subsequently approved by the Board of Directors at its meeting held on 12 August 2025.

For and on behalf of the Board of Directors
SD/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

Place : Gurugram
Date : 12.08.2025

SELAN EXPLORATION TECHNOLOGY LIMITED

SELAN SELAN

CIN: L74899HR1985PLC113196
Regd. Office: Unit No. 455-457, 4th Floor, JMD Megapolis, Sector-48, Sohna Road, Gurgaon, Haryana-122018
E-mail: investors@selanoil.com; **Tele No. :** 0124- 4200325
Website: www.selanoil.com

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2025

PARTICULARS (₹ in Lakhs)	Quarter Ended June 30, 2025 (Unaudited- Restated	Quarter Ended Mar 31, 2025 (Audited- Restated	Quarter Ended June 30, 2024 (Unaudited- Restated	Year Ended Mar 31, 2025 (Audited- Restated
1. Total Income from Operations (net)	5,063	6,172	6,346	25,808
2. Net Profit / (Loss) from ordinary activities after tax	1,122	1,478	1,783	7,057
3. Net Profit / (Loss) for the period after tax (after Extraordinary items)	1,122	1,478	1,783	7,057
4. Total Comprehensive Income (after tax)	1,127	1,512	1,783	7,027
5. Equity Share Capital (face value ₹10/-)	1,520	1,520	1,520	1,520
6. Share Suspense Account	1,996	1,996	1,996	1,996
7. Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)				52,815
8. Earnings Per Share (before & after extraordinary items) of ₹10/- each				
Basic :	3.19	4.20	5.07	20.07
Diluted :	3.18	4.16	5.05	19.98

Notes :
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the stock exchange website : www.nseindia.com and www.bseindia.com and on the Company's website : www.selanoil.com.

Place : Gurgaon
Date : 12 August, 2025

www.selanoil.com

for SELAN EXPLORATION TECHNOLOGY LIMITED
Suniti Kumar Bhat
DIN : 08237399

EITA INDIA LIMITED

Regd Office : 20B, Abdul Hamid Street, 4th Floor, Kolkata - 700069
Email : eita.cal@eitain.com, Website : www.eitain.com
Phone No. 033- 22483203, CIN : L51109WB1983PLC035969

Statement of Standalone Unaudited Financial Results for the quarter ended 30th June, 2025

(Rs. in Lacs except per share data and where otherwise stated)

PARTICULARS	Quarter ended 30.06.2025 Unaudited	Quarter ended 30.06.2024 Unaudited	Quarter ended 31.03.2025 Unaudited	Previous year ended 31.03.2025 Audited
Total Income from operations (net)	12049.56	13333.62	12456.61	51112.98
Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary items)	125.45	113.23	62.01	484.97
Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	83.57	75.43	36.11	317.89
Other Comprehensive Income	-	-	-40.65	-40.65
Total Comprehensive Income for the period (Compromising Profit/(Loss) for the period and Other Comprehensive Income)	83.57	75.43	-4.54	277.24
Paid-up Equity Share Capital	259.28	259.28	259.28	259.28
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
Earning Per Share (of Rs. 10/- each)				
Basic:	3.22	2.91	-0.17	10.69
Diluted:	3.22	2.91	-0.17	10.69

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclousre Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges website i.e. www.cse-india.com and on the Company's website: www.eitain.com

Place : Kolkata
Date : 12th August, 2025

By order of the Board
For EITA India Limited
Sd/-
Lunkaran Sharma
Wholtime Director
DIN NO. 06944834

SHALIMAR WIRES INDUSTRIES LIMITED

Shalimar
Wires Industries Limited

CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, **Fax :** 91-33-2211 6880
E mail Id : kejriwal@shalimarwires.com, **Website :** www.shalimarwires.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2025

Rs.in lacs

Sl. No.	Particulars	3 months ended (30/06/2025) Unaudited	3 months ended (30/06/2024) Unaudited	Year ended (31/03/2025) Audited
1	Total Income from Operations	3,283.97	3,393.74	13,193.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	101.35	81.23	198.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	101.35	81.23	234.12
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	101.35	81.23	265.88
6	Equity Share Capital	855.10	855.10	855.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2,869.39
8	Earnings Per Share (of Rs. 2/- each)			
	Basic :	0.24	0.19	0.55
	Diluted :	0.24	0.19	0.55

Notes :
a) The above is an extract of the detailed format of unaudited Financial Results of the Company for the first Quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results of the Company are available on the websites of the Company and Stock Exchange(s).

For **Shalimar Wires Industries Limited**
Sunil Khaitan
Chairman & Managing Director
DIN No. 00385961

Place : Kolkata
Date : 12th August, 2025

MIRAE ASSET Mutual Fund

NOTICE CUM ADDENDUM NO. 53/2025

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGE TO BE MADE IN THE SCHEME INFORMATION DOCUMENT ("SID"), KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF MIRAE ASSET MUTUAL FUND (MAMF)

Discontinuation of Payment of Transaction Charges to Distributors

NOTICE IS HEREBY GIVEN THAT, pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, payment of transaction charges to distributors shall be discontinued with effect from August 11, 2025 ('Effective Date').

Accordingly, no transaction charges shall be deducted from the investment amount for transactions/applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme, on or after the Effective Date.

Accordingly, all the provisions related to 'Transaction Charges' stand deleted from SIDs/KIMs (including application forms) of the schemes & SAI of the Fund, from the Effective Date.

For existing Systematic Investment Plan(s), where one or more instalments of Transaction Charges are pending to be deducted, the deduction of such pending instalments shall also be discontinued from the Effective Date.

This notice cum addendum forms an integral part of SID, KIM & SAI of MAMF. All the other terms and conditions of SID, KIM and SAI of MAMF will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : August 12, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited.
Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516
Regd. Office : C -127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, S.A.S.Nagar (Mohali), Punjab - 160062
Tel. : 0172-4650377, Fax : 0172-4650377,
Email : kaushik.gagan@salautomotive.in, Website : www.salautomotive.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th June, 2025

(*Rs in Lakhs*)

Sl. No.	Particulars	Quarter Ended			Year Ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1.	**Total Income**	**10020**	**8935**	**10036**	**37949**
2.	Net Profit / (Loss) for the period (before tax and exceptional items)	114	146	210	787
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	114	146	210	787
4.	Net Profit / (Loss) for the period after tax and exceptional items	86	94	148	539
5.	**Total Comprehensive Income for the period (comprising profit after tax and other comprehensive income after tax)**	**86**	**82**	**148**	**527**
6.	Paid-up Equity Share Capital (Face Value ₹10/-)	480	240	240	240
7.	Other Equity	-	-	-	4063
8.	**Earning Per Share on net profit after tax (Not Annualised)**				
	- Basic	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**
	- Diluted	**₹ 1.79**	**₹ 3.44**	**₹ 6.17**	**₹ 21.99**

Notes :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held at Ghaziabad on dated 12th Aug' 2025. The Statutory auditors have conducted a limited review of above financials results.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com, and company's website https://salautomotive.in/quarterlyresults/.
Scan the QR code given below to access the financial results on the website of the Company.
3. The company has issued bonus shares on 4th April' 2025 in the ratio of 1:1 i.e one (1) equity share of face value of Re. 10/- each for every one (1) existing equity share of face value of Re. 10/-. Accordingly 23,97,713 equity shares were allotted to the eligible equity shareholders as Bonus Shares by capitalising General Reserve. This results into increase in number of fully paid equity shares and corresponding increase in paid up share capital. The impact of the same has been reflected in the financials.

for and on behalf of Board of Directors
Sd/-
Rama Kant Sharma
(Managing Director)

Place : Ghaziabad
Date : 12th Aug 2025

www.salautomotive.in

MRS. BECTORS FOOD SPECIALITIES LIMITED

CREMICA ENGLISH OVEN

Regd. Office : Theing Road, Phillaur, Jalandhar - 144410
Corporate Identity Number (CIN): L74899PB1995PLC033417, PAN: AABCM9495K
Website: www.bectorfoods.com, Email: atul.sud@bectorfoods.com

Extract of Unaudited Standalone Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended			Year ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1	Total Income from Operations	4,442.77	4,210.66	4,139.35	17,660.62
2	Net Profit Before Tax for the period	332.99	378.48	412.84	1,617.39
3	Net Profit after tax for the period	248.80	288.36	307.78	1,210.29
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	248.33	288.20	307.20	1,208.41
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				10,305.60
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	4.05	4.70	5.24	20.10
	Diluted:	4.05	4.70	5.24	20.10

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30th June 2025

(Rs. in million except per share data)

Sr No	Particulars	Quarter ended			Year ended
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)
1	Total Income from Operations	4,804.02	4,574.20	4,444.24	19,028.56
2	Net Profit Before Tax for the period	413.32	452.49	475.32	1,917.74
3	Net Profit after tax for the period	308.78	342.77	354.26	1,432.33
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	308.45	343.19	353.59	1,430.94
5	Paid-up Equity Share Capital (Face value of Rs.10/- per share)	613.47	613.47	587.77	613.47
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet at 31st March 2025				11,044.33
7	Earnings Per Share (in Rs) (non annualised):				
	Basic:	5.03	5.59	6.03	23.79
	Diluted:	5.03	5.59	6.03	23.78

Notes:
1. The above unaudited standalone and consolidated financial results for the quarter ended 30 June 2025 have been reviewed by the Audit Committee and approved by the Board of Directors on 12th August 2025. These results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 as amended.
2. The review report of the Statutory Auditors is being filed with the BSE Limited and National Stock Exchange of India Limited. For more details on unaudited standalone and consolidated financial results, visit financial performance section of our website www.bectorfoods.com and financials results at corporate section at www.bseindia.com and www.nseindia.com.
3. The Group is engaged in the single operating segment "food products".
4. The figures for the last quarter ended 31 March 2025, as reported in these unaudited financial results, are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the relevant financial year. Also, the figures upto the end of the third quarter of previous year had only been reviewed and not subject to audit.

For and on behalf of Board of Directors of
Mrs. Bectors Food Specialities Limited
Sd/-
Anoop Bector
Managing Director
DIN: 00108589

Place: Phillaur
Date: 12.08.2025

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
"Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN No. : L63090WB1919GOI003229, Website: www.andrewyule.com

Expression of Interest (EOI) for Empanelment of Property Consultants/Agents

AYCL invites Expression of Interest (EOI) from reputed Property Consultants/Agents for empanelment in connection with leasing/licensing/revenue sharing of its vacant properties. Detailed EOI document is available at **www.andrewyule.com** and **CPP Portal**. Last date of submission : **30.08.2025** till **16:00 Hrs**.

Chhatrapati Shivaji Maharaj

International Airport, Mumbai

1st floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

EXPRESSION OF INTEREST (EOI)

Mumbai International Airport Limited **(MIAL)**, the concessionaire of CSMIA, Mumbai is inviting accredited agencies to submit their EOI for Civil and Infrastructure works - Airside Projects of CSMIA, Mumbai.

Interested agencies are requested to visit the website, **www.csmia.adaniairports.com** and obtain the EOI documents.

EOI documents shall be available for download from 13th August 2025 till 5:00 pm IST on 20th August 2025.

QVC EXPORTS LIMITED

Registered Office- 770 Anandapur, South City Business Park,
6th Floor., Room No. 611, E.M. Byepass, E.K.T, Kolkata, West Bengal, India 700107
Website: www.qvcgroup.com E-mail : accounts@qvcgroup.com
L27109WB2005PLC104672

NOTICE TO MEMBERS

Notice is hereby given that the 20th Annual General Meeting (AGM) of the Company is scheduled to be held on 15th September, 2025 at 4.00 p.m. through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) without physical presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and SEBI Circulars issued in this regard.

Electronic copies of the Notice of 20th AGM and Annual Report for Financial Year 2024-25 will be sent to the Members whose email addresses are registered with the Company/Depository Participants.

Members who have not registered their email addresses or desires to change their email addresses may update the same by sending email to the Company at cs@qvcgroup.com and contact to Registrar and Transfer Agent M/s Cameo Corporate Services Limited, through online investor portal at https://wisdom.cameoindia.com/ or may contact the concerned Depository Participants.

The said AGM Notice and Annual Report for the Financial Year 2024-25 will also be available on the Company's website i.e., www.qvcgroup.com and on the website of National Stock Exchange of India Limited i.e., www.nseindia.com.

For QVC Exports Limited
Sd/-
Khushboo Singh
Company Secretary and Compliance officer
ACS-52761

Place: Kolkata
Date : 12th August, 2025

PUBLIC NOTICE

M/s Aditya Birla Real Estate Limited
Registered Office: Century Bhavan, Dr Annie Besant Road, Worli, Mumbai, Maharashtra - 400030

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the Holder	Folio No.	Face Value	Certificate No.	Distinctive No. Start	Distinctive No. End	No. of Shares
SHREE BALLABH RAWAT	0SH07006	10.00	1001887	3105861	3105910	50
			1001887	4419371	4419420	50
			1001887	7065811	7065860	50
			1001887	8148721	8148770	50
			1001887	8230171	8230220	50
			1001887	12880991	12881040	50
			1001887	37895351	37895400	50
			1001887	37895401	37895450	50
			1001887	40584491	40584540	50
			1001887	51144311	51144360	50
			1001887	51144361	51144410	50
			1001887	51144411	51144460	50
			1001887	51144461	51144510	50
			1001887	51144511	51144560	50
			1001887	51144561	51144610	50
			1001887	51144611	51144660	50
			1001887	51144661	51144710	50
			1001887	51144711	51144760	50
			1001887	51144761	51144810	50
			1001887	51799311	51799360	50
			1001887	54710361	54710410	50
			1001887	58696631	58696680	50
			1001887	59166481	59166530	50
			1001887	59166531	59166580	50
			1001887	59225231	59225280	50
			1001887	59225431	59225480	50
			1001887	59225581	59225630	50
			1001887	59439231	59439280	50
			1001887	61054491	61054540	50
			1001887	80478781	80478830	50
			1001887	80478831	80478880	50
			1001887	82488171	82488220	50
			1001887	84180991	84181040	50
			1001887	85540831	85540880	50
			1001887	85704231	85704280	50
			1001887	85704281	85704330	50
			1001887	85704331	85704380	50
			1001887	85862131	85862180	50
					TOTAL	1900

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Pvt. Ltd. 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Date : 12.08.2025, Place : JAIPUR **SHRI BALLABH RAWAT**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ESSEL HIGHWAYS LIMITED

Operating In Road Projects On Pan India Basis Through Its Subsidiaries
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Essel Highways Limited** **PAN No.: AADCE5366K** **CIN: U45200MH2013PLC274877**
2.	Address of the registered office	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) 513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070 2) 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	The main objective of the Corporate Debor is to conceive, plan, collaborate, survey, study, and evaluate all steps, processes, avail or provide techniques, and methods for setting up all types of road projects, facilities, or works, and to finance all road projects.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	• Audited Financial Statements for FY 2023-24 • Provisional Financial Statement as on Insolvency Commencement Date, i.e. 28.02.2025 • Provisional Financial Statement for FY 2024-25 https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQR37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1aEHMzuhsJqX9flFKB3lzRugGYQR37b?usp=drive_link Maybe obtained by sending email at cirp.essel@resurgentrpl.com
10.	Last date for receipt of expression of interest	28-08-2025
11.	Date of issue of provisional list of prospective resolution applicants	04-09-2025
12.	Last date for submission of objections to provisional list	09-09-2025
13.	Date of issue of final list of prospective resolution applicants	12-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-09-2025
15.	Last date for submission of resolution plans	13-10-2025
16.	Process email id to submit Expression of Interest	cirp.essel@resurgentrpl.com

Sd/-
Sudhir Chandi - Authorised Signatory
Resurgent Resolution Professionals LLP
Resolution Professional in CIRP of
Essel Highways Limited
IBBI Regn: IBBI/IPE-0084/1PA-3/2022-23/50018
AFA Valid till 31st December 2025
Phone: 9911308123
Email Id: cirp.essel@resurgentrpl.com

Date: 13-08-2025
Place: Gurugram